

बन्हाए) : (क) दिसम्बर, 1968 से मार्च, 1969 तक 40267 मीटरी टन। मार्च 1969 के बाद किये गये आयात के आंकड़े अभी उपलब्ध नहीं हैं।

(ख) राज्य व्यापार निगम चर्बी का आयात प्रतियोगी आधारों पर करता है और तकनीकी विकास के महानिदेशक की सिफारिशों के अनुसार संगठित साबुन आदि कारखानों को इसका आबंटन करता है। लघु उद्योग क्षेत्र के कारखानों के लिये, लघु उद्योग के उपायुक्त की सिफारिश पर, राज्य व्यापार निगम, राज्य उद्योगों के निदेशकों को, प्रत्येक कारखाने को देने के लिये, चर्बी की भारी मात्राओं का आबंटन करता है।

(ग) 52,072 मीटरी टनों में से, 39,206 मीटरी टनों का आयात राज्य व्यापार निगम ने किया था, जिनमें से 36131.198 मीटरी टनों का वितरण, 24 मार्च, 1969 के ता० प्रश्न संख्या 664 के उत्तर में दिये गये व्यौरों के अनुसार था। बकाया (39,206-36,131.198) 3074.802 मीटरी टन, जो लघु उद्योग क्षेत्र के साबुन निर्माताओं का अतिरिक्त भाग है, का वितरण कार्य प्रगति पर है। 52,072 मीटरी टनों तथा 39,206 मीटरी टनों का अन्तर अर्थात् 12866 मीटरी टन का आयात, उन अलग-अलग कारखानों द्वारा किया गया है जिन्होंने अगस्त, 1968 से पहले आयात लाइसेंस प्राप्त कर लिये थे। बनस्पति तेल के उत्पादकों का कोई चर्बी नहीं दी जाती है।

(घ) उन्हें केवल साबुन बनाने के लिये चर्बी दी जाती है।

(ङ) श्री. (व). वैजिटेबल आयल प्रोडक्ट्स कन्ट्रोल आर्डर 1947 के अन्तर्गत, बनस्पति बनाने में केवल उन्हीं भोज्य बनस्पति तेलों का इस्तेमाल किया जा सकता है जिनके लिये वैजिटेबल आयल प्रोडक्ट्स कन्ट्रोल की विशेष रूप से अनुमति है; इस काम के लिए चर्बी जैसी कोई पशु-मज्जा इस्तेमाल नहीं की जा

सकती है। केन्द्रीय सरकार के निरीक्षक बनस्पति के तमाम कारखानों का नियमित रूप से निरीक्षण करते हैं और अभी तक इस आबिधिक निषेध के किसी उल्लंघन का कोई प्रमाण ध्यान में नहीं आया है।

New Standard Engineering Company
Limited, Bombay

1081. SHRI GEORGE FERNANDES : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 259 on the 3rd March, 1969 and state :

(a) whether the investigations into the charges against the New Standard Engineering Co. Ltd., Bombay have since been completed ;

(b) whether any prosecution has been launched in the light of the investigations ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) On the basis of the investigations conducted so far, 24 show cause notices including seven to M/s. New Standard Engineering Co. Ltd., have been issued by the Enforcement Directorate to the different companies and persons concerned, for *prima facie* contravention of the Foreign Exchange Regulation Act, 1947. Issue of some more show cause notices is under consideration.

(b) No prosecution proceedings have so far been launched. Replies to the show cause notices are awaited. The question whether any prosecution proceeding should be launched will be considered by the Director of Enforcement during the course of the inquiry proceedings commenced under section 23D of the Foreign Exchange Regulation Act, 1947.

(c) Does not arise.

Writing off loan to National Coal
Development Corporation

1082. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND

CHEMICALS, AND MINES AND METALS be pleased to state :

(a) whether Government have under consideration any proposal to write off the loans given to the National Coal Development Corporation ;

(b) if so, the details thereof ;

(c) whether the Chairman/Managing Director of N. C. D. C. has sent to Government any proposals to provide financial relief to the Corporation ; and

(d) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI JAGANATH RAO) : (a) to (d). The Chairman National Coal Development Corporation has made certain proposals for reconstruction of capital structure of the Corporation. The matter has been remitted for detailed study by a committee. The report of the committee is awaited.

Realisation of Tax Arrears of Shri Haridas Mundhra

1083. SHRI GEORGE FERNANDES : SHRI JYOTIRMOY BASU :

Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to the judgment delivered by Justice P. B. Mukerjee of the Calcutta High Court on the 11/13th November, 1968, in which he says that ever since the attachment on Shri Haridas Mundhra's assets on the 28th February, 1964, "nothing whatever has been done to realise the dues of Haridas Mundhra" ;

(b) if so, the reasons for the failure on the part of the authorities to execute the attachment order ;

(c) whether any steps have since been taken to execute the said order ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) to (d). The Calcutta High Court had in its judgment dated 11/13th November,

1968 referred to the attachment on Shri Haridas Mundhra's assets on the 28th February, 1964. The attachment on 28.2.1964 was only in respect of the option right of Shri Mundhra to purchase 51% shares of Turner Morrison & Co. Ltd. at a stipulated consideration. The Government is already examining the question of getting the remarks of the High Court referred to in part (a) suitably amended/expunged.

The certificate Officers and A. D. M. had fixed a number of hearings for the sale of the said option right. The Certificate Officer passed an order on 25.2.1966 to the effect that he was not competent to sell this 'option right' in view of the High Court's order dated 2.3.1964 in the decree in Suit No. 600 of 1961 and the Department should obtain permission of the Court for the sale.

Recently the Court has by its judgment dated 14.7.1969 appointed a Receiver to hand over the shares of Turner Morrison & Co. Ltd., to Shri Mundhra at the stipulated price. The injunction granted by the Court has been vacated and the Tax Recovery Officer has been granted liberty to execute the attachment made by the Income-tax Department. A copy of the judgment is still awaited and further action will be taken on receipt of the same.

It may, however, be mentioned that apart from the attachment of the said 'option right' all possible steps for recovery were taken by the Department from time to time. The other assets of Shri Mundhra were also placed under attachment. The attachments are, however, under litigation.

दिल्ली के लिये प्रायुर्वेदिक अस्पताल

1084. श्री निहाल सिंह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा तारीय विकास मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में कोई बड़ा प्रायुर्वेदिक अस्पताल नहीं है ;

(ख) क्या यह भी सच है कि दिल्ली में प्रायुर्वेदिक अस्पताल न होने के कारण केन्द्रीय स्वास्थ्य सेवा के शोधचालय में काम करने वाले